

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO.492
TO BE ANSWERED ON 20TH JULY, 2022**

WELFARE OF FPS DEALERS

492. PROF. SOUGATA RAY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the details of the steps taken to ensure the welfare of Fair Price Shop dealers in the country;**
- (b) whether the Fair Price Shop Dealers Union demanded welfare schemes for them;**
- (c) if so, the details thereof; and**
- (d) the steps taken to ensure their welfare?**

A N S W E R

**MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)**

(a) to (d): The Targeted Public Distribution System (TPDS) under NFSA, 2013 is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price shops etc., rest with the concerned State/UT Government. As per Clause 9(9) of the TPDS (C) Order, 2015, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations.

To improve the financial viability of FPSs, this Department has requested all the States/UTs to take up initiatives through FPSs such as providing Common Service Centre (CSC) services, Banking services through tie-up with banks/ corporate Banking Correspondences, Banking and citizen-centric services of India Post Payment Bank (IPPB), Retail selling of small (5kg) LPG cylinders, Sale of other commodities/ general store items, Converting FPS into 'Public Data Office' under the PM-WANI scheme etc. Further, Government of India has enhanced the norms of margin payable to FPS dealers with effect from April, 2022 as per details at Annexure A.

Annexure 'A'

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF THE UNSTARRED QUESTION No.492 DUE FOR ANSWER ON 20.07.2022 IN THE LOK SABHA.

Category of States and Union Territories	Norms of expenditure (Rate in rupee per quintal)		Central Share (In percentage)
	Fair Price Shop dealers margin		
	Basic	Additional margin for sale through point of sale device	
General	90	21	50
Special	180	26	75
